

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. **Dr. Pramod Deo, Chairperson**
2. **Shri R. Krishnamoorthy, Member**
3. **Shri S. Jayaraman, Member**
4. **Shri V.S.Verma, Member**

**Petition No. 21/2004**

**In the matter of**

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

**And in the matter of**

DLF Power Ltd., Gurgaon

**Respondent**

**Following was present:**

Shri Vijay Sharma, DLF

**ORDER  
(DATE OF HEARING: 21.7.2009)**

M/s DLF Power Ltd., Gurgaon, was granted the licence for inter-State trading in electricity for Category `C`, subject to compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence) Regulations, 2004 (the trading licence regulations). On the request of DLF Power Ltd. licence for inter-State trading was changed from Category `C` to Category A` with effect from 1.4.2005.

2. M/s DLF Power Ltd. are maintaining their accounts on financial year basis, as noted from the annual report and the financial statements submitted by them from time to time. Therefore, M/s DLF Power Ltd. were required to submit their annual accounts for the year 2007-08 latest by 31.12.2008. However, the annual

accounts were not submitted by M/s DLF Power Ltd. by the specified date. A show cause notice dated 13.2.2009 was issued under Section 142 of the Electricity Act, 2003 directing them to explain why penalty be not imposed for non-compliance with the provisions of sub-clause (f) of clause (1) of Regulation 10 ibid. Simultaneously, M/s DLF Power Ltd. were directed to explain why their trading licence be not revoked.

3. By another order also dated 13.2.2009, M/s DLF Power Ltd. were directed to submit latest by 10.3.2009, their Special Balance Sheet as on 31.12.2008 by virtue of powers under Regulation 11 of the trading licence regulations, which enjoins upon the licensees for inter-State trading in electricity to furnish such information from time to time as may be required by the Commission to +monitor the licensees` performance.

4. M/s DLF Power Ltd did not show cause to the notice dated 13.2.2009. Therefore, a notice dated 17.6.2009 was issued for oral hearing of M/s DLF Power Ltd. on the action proposed in the notice dated 13.2.2009, on 21.7.2009.

5. In the above notice dated 17.6.2009, M/s DLF Power Ltd. were also directed to show cause why penalty under Section 142 of the Act be not imposed for contravention of the directions contained in the second order dated 13.2.2009 for non-supply of the Special Balance Sheet as on 31.12.2008. M/s DLF Power Ltd were afforded time up to 17.7.2009 for showing cause. The matter was posted for hearing on 21.7.2009.

